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ITEM NO.21

COURT NO.14

SECTION II

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Cr1.) No(s).  
9851/2014

(Arising out of impugned final judgment and order dated  
22/10/2013 in CRLA No. 2927/1982 passed by the High Court of  
Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

CHHANGA & ANR.  
(Office report for directions)

Respondent(s)

Date : 03/11/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
[IN CHAMBERS]

For Petitioner(s) Mr. Vikas Bansal, Adv.  
Mr. Mukul Singh, Adv.  
For Respondent(s) Mr. Gaurav Dhingra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Ten days' time is granted to learned  
counsel for the petitioner to cure the defects  
as pointed out by the Registry in the office  
report failing which the special leave petition  
shall stand dismissed without further reference  
to the Court.

Signature Not Verified

(Neeta)  
Sr. P.A.

(Suman Jain)  
Court Master

Digitally signed by  
Neeta Sapra  
Date: 2015.11.04  
16:17:49 IST  
Reason: